

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CP(CAA) NO.09/Chd/Hry/2017
along with CA Nos.55 & 56/2017**

In the matter of:

Sections 230 read with Section 232 and other applicable provisions of the Companies Act, 2013

AND

In the matter of:


Scheme of Arrangement between:


Quatr`ro Global Services Private Ltd. & Ors. ...Applicant-companies

Present: Mr. Atul V. Sood, Advocates for petitioner-companies.
Mr.Deepankur Sharma, Advocate for Official Liquidator.

The representative of the Official Liquidator seeks time for filing the report of the Regional Director. The report of the Official Liquidator has already been filed on 06.7.2017. Copy of the same be supplied to the counsel opposite. Report of the Regional Director be filed at least 4 days before the next date with copy advance to the counsel opposite so that response and compliance affidavit, if any may be filed by that date.

The matter be now listed on 03.08.2017.


(Justice R.P. Nagrath)
Member(Judicial)


July 10, 2017
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